

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 272/ 2019**

Satyanarayan Sahni ..... Applicant

-Versus-

State of Bihar & Ors. .... Respondents

**FACTUAL & ACTION TAKEN REPORT**

In compliance with the order dated 25.11.2019 passed by the Hon'ble Tribunal for furnishing a Factual & Action Taken Report, the respective report, accordingly, is being furnished as hereunder:-

1. That the Hon'ble Tribunal, vide Their Order dated 25.11.2019, in the instant matter, directed Bihar State Pollution Control Board (hereinafter called as 'the Board') and the District Magistrate, Muzaffarpur to submit a report with reference to the allegation of pollution being caused by fly-ash dump, setup by thermal power plant at Village - Kanti Nagar, District Muzaffarpur, Bihar, causing damage to the public health, animal health and ecology in the area.
2. That the Board, accordingly, conducted an inspection on 06.12.2019 & 07.12.2019, accompanied by Mr. Rajesh

Kumar, Addl. District Magistrate (Revenue), Muzaffarpur (as representative of the District Magistrate, Muzaffarpur); Mr. Anil Kumar Das, Sub-Divisional Officer (West), Muzaffarpur; Mr. Parimal Kumar Sinha, General Manager, District Industries Centre, Muzaffarpur; and Mr. Anil Kumar, Regional Officer, Regional Office, Bihar State Pollution Control Board, Muzaffarpur.

3. That, during detailed inspection, officers of the concerned thermal power plant; several local villagers including Sri Satyanarayan Sahni (applicant); and concerned local govt. officers were also contacted to arrive at a conclusion in respect of the alleged facts by the applicant.

A photocopy of the inspection report dated 12.12.2019 is being attached as annexure.

4. That the alleged facts were categorically verified and the facts elicited are being submitted as below for the perusal of the Hon'ble Tribunal:-

- (i). At the very outset, the villagers, when contacted, informed that they did not have any problem with the operation of thermal power plant as such, but the problem is due to the manner in which 'fly-ash pond'

related activities are handled and which results in the problem of Water and Air Pollution;

- (iii). During inspection, all the four units of the thermal power plant under Stage – I & II, have at present, three ash-ponds of which two ash-ponds in use since 1985 with no standard scientific design, take care of all the ash-slurry. The third pond called as ash-dyke, is under construction and is proposed to take care of the ash-slurry from all the said four units of stage- I & II. The ash, at present, being deposited in the said ash-pond nos. 1 & 2 occasionally breach and allow ash-slurry to the adjacent village named Kothiya. Further, for the purpose of ongoing construction of ash-dyke, trucks & lorries ply through the embankment of ash-pond nos. 1 & 2, creating air pollution from the dry-ash on the ground and surface. Especially during loading and unloading of fly-ash and movement of the lorries for the purpose of transportation of dry ash to the ash-dyke, under construction, dust rises, creating Air Pollution for the resident in the vicinity. As against the allegation that the required sprinkling of water to suppress dust, was not done, a vehicle for the purpose of sprinkling water could be seen on the job around the ash-pond/ash-dyke.

However, the villagers contended that water sprinkling was not done regularly;

- [iii].** As against the contention that the transportation of fly-ash was not done in the covered vehicle, fly-ash could be seen during inspection under transportation in covered vehicle;
- [iv].** During inspection at 5 - 6 locations, fly-ash could be seen dumped near ash-pond no. 2, adjacent to the Kothiya village. Upon query, the management of the plant informed that the local people take out the ash-slurry from the ash-pond and dump the same on the bank, so as to dry it and store it. The wet-ash dumped on the site subsequently becomes dry, and when wind blows, rises as dust causing Air Pollution in the vicinity. Locals, however, refrained from giving any comment on that;
- [v].** As regards incidence of diseases like Cancer, TB to the villagers and death of animals including damage to the crop, the inspecting team contacted one, Dr. U.K. Chaudhary, Incharge, Primary Health Centre, Kanti and Dr. Ashok Kumar, Incharge, Veterinary Hospital, Kanti, who did not affirm in favour of the applicant's allegation. However, the concerned veterinary doctor informed that

in September, 2018, six animals died, but due to the complications relating to pregnancy and in respect of which records are also available;

**[vi].** As regards crops and plants getting affected adversely due to the pollution from ash-ponds, no such sign or symptom were visible. However, the Board requested the Secretary, Agriculture Department, Govt. of Bihar and Secretary, PHED, Govt. of Bihar, vide the Board's letter nos. 7295, dated 12.12.2019 and 7251, dated 12.12.2019, respectively, to arrange for conduction of test on the effects of the activities of thermal power plant in the radius of 10 kilometer on agriculture and also to test at least two samples collected from each panchayat areas in the radius of 10 kilometer for obtaining analytical results in respect of heavy metals. Both the departments have been requested to supply their respective results to the Board so as to report the same further to the Hon'ble Tribunal;

**[vii].** The allegation of the applicant with regard to pollution of water and resultant adverse effect on the crops and land were also inspected and looked into. After detailed discussions with the management of the plant and physical inspection of the locations, under reference, it

was gathered that the thermal power plant, which is required to maintain Zero Liquid Discharge (ZLD), fails to arrest industrial discharge from mixing with the storm water in rainy season. The overflow reaches the lands, in question, causing concern of the people. The facility for the separation of industrial and storm - water drain is inadequate. The problem, under reference, can be taken care of once the management had foolproof system.

In addition to the said discharges in the rainy season, the incidence of seepage from the toe-line of the ash-pond, could be seen, as the existing two ash-ponds in the working condition are not perfectly designed, and therefore, in the near future, when the third pond i.e. ash-dyke becomes operational in the coming 5 - 6 months time, the problem may be solved.

After detailed inspection by the team, certain recommendations were made to address the problem:-

- (a) To ensure regular sprinkling of water on peripheral road upon which heavy vehicles ply;
- (b) To ensure transportation of fly-ash/ soil by covered vehicle;

- (c) To ensure fencing, lighting and adequate security around the ash-pond/ dyke;
  - (d) To ensure test of ground water and water from hand-pump about heavy metals from some government organization (accredited lab);
  - (e) To ensure construction of toe-drain and peripheral drain around ash-pond/dyke to stop seepage of water into framers' field and also to ensure that there is no breach of ash-pond/dyke in the rainy season;
  - (f) To ensure green belt around the peripheral drain by plantation wherever space is available;
  - (g) To ensure adequate maintenance of 'discharge pipeline rotation', so that discharge - pipeline in the ash-water recirculation system could remain leakage proof; and
  - (h) To ensure compliance of the conditions imposed in the environmental clearance/ CTO and directions given by the Central Pollution Control Board and State Pollution Control Board.
5. That subsequent to the inspection on 06.12.2019 - 07.12.2019, M/s. Kanti Bijlee Utpadan Nigam Limited, Kanti Unit, Muzaffarpur has been served with a Proposed Direction

under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981, proposing thereunder environmental compensation in light of the findings during inspection by the Board.

The 'Factual & Action Taken Report', as above, in compliance with directions may graciously be accepted.

And for this act of kindness, the answering respondent shall ever pray.

*Alok Kumar*  
(Alok Kumar)  
Member Secretary  
Bihar State Pollution  
Control Board



13/12/19  
हस्ताक्षर  
प्रसंगिक: 6168  
प्रेषक,

दिनांक: 12.12.2019

क्षेत्रीय पदाधिकारी,  
मुजफ्फरपुर।

सेवा में,

श्री राजेश कुमार,  
अपर समाहर्ता, राजस्व,  
मुजफ्फरपुर

अनुमंडल पदाधिकारी (पश्चिम),  
अनुमंडल कार्यालय,  
मुजफ्फरपुर।

महाप्रबंधक,  
जिला उद्योग केन्द्र,  
मुजफ्फरपुर।

विषय:- माननीय एन.जी.टी. प्रधान बेंच, नई दिल्ली में दायर O.A No.- 272/2019, सत्यनारायण सहनी बनाम् बिहार राज्य एवं अन्य में प्राप्त शिकायत में तथ्यों के निरीक्षण प्रतिवेदन के संबंध में।

प्रसंग:- बिहार राज्य प्रदूषण नियंत्रण पर्षद्, पटना का ज्ञापांक 7135, दिनांक 04.12.2019, जिलाधिकारी, मुजफ्फरपुर का आदेश ज्ञापांक 3680/गो0, दिनांक 05.12.2019 एवं पत्रांक 3763 (जिला गोपनीय शाखा), दिनांक 11.12.2019.

महाशय,

उपर्युक्त विषय एवं प्रसंग के आलोक में बिहार राज्य प्रदूषण नियंत्रण पर्षद्, पटना (नोडल एजेंसी) द्वारा गठित समिति द्वारा कॉटी बिजली उत्पादन निगम लि0, कॉटी, जिला-मुजफ्फरपुर तथा श्री सत्यनारायण सहनी, शिकायतकर्ता एवं अन्य ग्रामीणों द्वारा आकृष्ट कराये गये तथ्यों के प्रसंग में स्थल निरीक्षण दिनांक 06.12.2019 एवं 07.12.2019 को की गयी। निरीक्षण समिति द्वारा अनुमोदित प्रतिवेदन की प्रति संलग्न कर भेजी जा रही हैं।

सूचनार्थ एवं आवश्यक कारवाई हेतु प्रेषित।

अनु0:-यथो0। (कुल 30 पृष्ठ)

विश्वासभाजन

ह0/-  
क्षेत्रीय पदाधिकारी  
मुजफ्फरपुर

ज्ञापांक: 6168

दिनांक: 12.12.2019

प्रतिलिपि:— जिलाधिकारी, मुजफ्फरपुर को सूचनार्थ प्रेषित। उपरोक्त निरीक्षण प्रतिवेदन की प्रति संलग्न कर भेजी जा रही हैं।  
अनु०:—यथो०। (कुल 30 पृष्ठ)

ह०/—

क्षेत्रीय पदाधिकारी  
मुजफ्फरपुर

ज्ञापांक: 6168

दिनांक: 12.12.2019

प्रतिलिपि:— सदस्य सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्वट, पटना को सूचनार्थ प्रेषित। उपरोक्त निरीक्षण प्रतिवेदन की प्रति संलग्न कर भेजी जा रही हैं।  
अनु०:—यथो०। (कुल 30 पृष्ठ)

आनिल कुमार

12.12.19

क्षेत्रीय पदाधिकारी  
मुजफ्फरपुर

माननीय एन.जी.टी, प्रधान बेंच, नई दिल्ली द्वारा O.A No.- 272/2019, श्री सत्यनारायण सहनी बनाम् बिहार राज्य एवं अन्य में पारित आदेश दिनांक 16.04.2019 एवं 25.11.2019 के अनुपालन हेतु बिहार राज्य प्रदूषण नियंत्रण पर्षद (नोडल एजेंसी) द्वारा स्थलीय जॉच हेतु गठित समिति तथा जिलाधिकारी, मुजफ्फरपुर के आदेश, ज्ञापांक-3680/गो., दिनांक 05.12.2019 के आलोक में स्थल निरीक्षण प्रतिवेदन।

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| 1. | निरीक्षण की तिथि:   | 06.12.2019 एवं 07.12.2019   |
| 2. | निरीक्षण स्थल:  | मेसर्स कांटी बिजली उत्पादन निगम लि0, कांटी, जिला-मुजफ्फरपुर तथा श्री सत्यनारायण सहनी, शिकायतकर्ता एवं अन्य ग्रामीणों द्वारा आकृष्ट कराये गये तथ्यों के प्रसंग में।  |
| 3. | कांटी बिजली उत्पादन निगम लि0, कांटी, मुजफ्फरपुर के प्रसंग में संक्षिप्त विवरणी: | <p>कोयला पर आधारित थर्मल पावर प्लांट हैं, जिसकी क्षमता निम्नप्रकार हैं:</p> <p style="text-align: center;"><b>Stage-I</b> (110 MW X 2) = 220 MW<br/> <b>Stage-II</b> (195 MW X 2) = 390 MW<br/> <b>Toatl</b> = 610 MW</p> <p>स्थापना वर्ष: <b>Stage-I:</b> Unit-I (110 MW) 31<sup>st</sup> March, 1985<br/> Unit-II (110 MW) 17<sup>th</sup> March, 1986<br/> <b>Stage-II:</b> Unit-III (195 MW) 31<sup>st</sup> March, 2015<br/> Unit-IV (195 MW) 24<sup>th</sup> March, 2016</p> <p>Process Water Consumption: 9219.85 M<sup>3</sup>/day;<br/> Cooling Water Consumption: 20729.93 M<sup>3</sup>/day;<br/> Domestic Water Consumption: 195.00 M<sup>3</sup>/day.<br/> Total 30144.78 M<sup>3</sup>/day</p> <p>यूनिट-I एवं II के चिमनी की ऊँचाई: 137 मीटर (ग्राउण्ड से) एवं यूनिट-III एवं IV के चिमनी की ऊँचाई: 146.5 मीटर (ग्राउण्ड से) हैं। सभी यूनिट ESP से जुड़ा हुआ हैं तथा ऑन-लाईन Emission monitoring system लगा हुआ हैं। लेकिन इन यूनिटों में ड्राई फ्लाय ईश कलेक्शन (साईलो सहित) हेतु Complete mechanical system लगा हुआ नहीं हैं बल्कि यह प्रस्तावित हैं।</p> <p>औद्योगिक एवं घरेलू कार्य हेतु जल का स्रोत बुढ़ी गंडक एवं तिरहुत केनाल हैं। बहिस्त्राव उपचार संयंत्र एवं ऑन-लाईन बहिस्त्राव मोनिटरिंग सिस्टम लगा हुआ हैं।</p> <p>थर्मल पावर प्लांट से उत्पन्न फ्लाय ईश को पानी के साथ मिलाकर स्लरी के रूप में पौण्डो में जमा किया जाता हैं। स्टेज- I के लिए पहले से पौण्ड न0- 1 एवं 2 हैं लेकिन यह उपयुक्त/इंजीनियरिंग डिजाईन के अनुरूप बना हुआ नहीं हैं। बल्कि लो-लाइंग एरिया को बांध बनाकर पौण्ड के रूप में इस्तेमाल किया जा रहा हैं। वर्तमान में उपयुक्त/इंजीनियरिंग डिजाईन के अनुसार एश डाईक न0-3 का निर्माण प्रगति पर हैं। ज्ञात हो कि एश पौण्ड न0-1 एवं 2 यूनिट-I एवं II के साथ वर्ष 1985-86 में प्रभाव में आया था।</p> <p>स्टेज- II के लिए इकाई से लगभग 8 से 10 किलोमीटर दूर मोतीपुर के पास एश डाईक निर्माणाधीन हैं। लेकिन वर्तमान में स्टेज I एवं II , दोनों के यूनिटों से निकलने वाले एश स्लरी को पुराने एश पौण्ड न0- 1 एवं 2 में जमा किया जा</p> |

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|    | <p>रहा है। इस पौण्ड से retained water को पम्प कर पुनः इकाई में उपयोग हेतु re-circulation system लगा हुआ है। ऐश डाईक न0-3 में इस प्रकार का re-circulation system लगाना शेष है।</p> <p>स्टेज-I डाईक का क्षमता- ऐश पौण्ड न0 1, 2 एवं ऐश डाईक न0 3 को मिलाकर 290.34 एकड़ हैं।</p> <p>स्टेज-II के लिए मोतीपुर में निर्माणाधीन ऐश डाईक की क्षमता 330 एकड़ हैं।</p>  |
| 4. | <p><b>निम्नलिखित पदाधिकारियों द्वारा स्थल निरीक्षण में भाग लिया गया:</b></p> <p>(i) श्री राजेश कुमार, ए.डी.एम, राजस्व, मुजफ्फरपुर (जिलाधिकारी, मुजफ्फरपुर के प्रतिनिधि);</p> <p>(ii) श्री अनिल कुमार दास, अनुमण्डल पदाधिकारी (पश्चिमी), मुजफ्फरपुर;</p> <p>(iii) श्री परीमल कुमार सिन्हा, महाप्रबंधक, जिला उद्योग केन्द्र, मुजफ्फरपुर; एवं</p> <p>(iv) श्री अनिल कुमार, क्षेत्रीय पदाधिकारी, क्षेत्रीय कार्यालय, बिहार राज्य प्रदूषण नियंत्रण पर्षद, मुजफ्फरपुर।</p> <p><b>काँटी बिजली उत्पादन निगम लि0, काँटी, मुजफ्फरपुर के निम्नलिखित पदाधिकारीगण निरीक्षण के दौरान उपस्थित थे:</b></p> <p>(i) श्री अजय कुमार, डी.जी.एम (एच.आर); मो0-8544414027</p> <p>(ii) श्री एस.के. टखेले, जी. एम. (एफ.एम); मो0-9004472114</p> <p>(iii) श्री अजय टनडन, जी. एम. (मेनटेनेंस); मो0-9415501310</p> <p>(iv) श्री वी. के. शर्मा, ए. जी. एम. (एच.आर); मो0-9431609157</p> <p>(v) श्री प्रशांत कुमार, ए. जी. एम. (ई.एम.जी); मो0-9431800195</p> <p>(vi) श्री भी. के पाण्डेय, सिनियर मैनेजर (ई.एम.जी); मो0-7571847680 एवं</p> <p>(vii) श्री सुब्रता मंडल, जी. एम. (ओ एण्ड एम); मो0-9434038959.</p> <p><b>स्थल निरीक्षण में निम्नलिखित स्थानीय ग्रामीणों द्वारा भाग लिया गया:</b></p> <p>(i) श्री सत्यनारायण सहनी, ग्राम-कोठिया, काँटी; मो0-9472613720</p> <p>(ii) श्री अरविन्द कुमार, वार्ड न0-03, काँटी; मो0-9507674751</p> <p>(iii) श्री विनोद कुमार सहनी, वार्ड पार्षद (नगर पंचायत), वार्ड न0-13, काँटी; मो0-9123256840</p> <p>(iv) श्री यू. हेमा चौहान, कोठिया, काँटी; मो0-9959955599</p> <p>(v) श्री रवि कुमार, कोठिया, काँटी; मो0- 9955968629 एवं</p> <p>(vi) श्री किशोर कुमार सहनी, कोठिया काँटी; मो0-8002195369.</p> <p><b>निरीक्षण के दौरान निम्नलिखित स्थानीय पदाधिकारियों से संपर्क की गयी तथा उनसे पूछ-ताछ कर जानकारी प्राप्त की गयी:</b></p> <p>(i) डाँ0 यू.के.चौधरी, प्रभारी, प्राईमरी हेल्थ सेंटर (पी.एच.सी), काँटी, मुजफ्फरपुर (मो0 न0- 9470003501);</p> <p>(ii) श्री रविन्द्र कुमार भारती, अंचल पदाधिकारी, अंचल कार्यालय, काँटी, मुजफ्फरपुर (मो0 न0-8544412683); एवं</p> <p>(iii) डाँ0 अशोक कुमार, प्रभारी, प्रथम वर्गीय पशु चिकित्सालय, काँटी, मुजफ्फरपुर (मो0 न0- 9939491993)।</p> |
| 5. | <p>उपरोक्त स्थानीय ग्रामीणों से प्रासंगिक शिकायत के संबंध में पूछ-ताछ करने पर उन लागो ने बताया कि काँटी थर्मल पावर प्लांट से उनकी समस्या नहीं है बल्कि पावर प्लांट के फ्लाइ-ऐश पौण्ड तथा इससे संबंधित क्रिया-कलापों से हैं। उनके द्वारा निम्नलिखित जल/वायु प्रदूषण से संबंधित समस्याओं के प्रसंग में जानकारी दी गयी:</p>  |

| ग्रामीणों द्वारा वर्णित/बतायी गयी समस्याएँ   | निरीक्षण के दौरान पायी गयी स्थिति:  |
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| <p>(क) पावर प्लांट द्वारा ऐश-डाईक न0-3 का निर्माण किया जा रहा है तथा इसके लिए ऐश-पौण्ड न0-1 एवं 2 की ओर से मिट्टी एवं फलाई ऐश ट्रकों/डम्परो द्वारा लाया जाता है तथा भारी वाहनों के संचालन के दौरान इन सड़कों पर जल छिड़काव इकाई प्रबंधन द्वारा नहीं की जाती है अथवा इसमें काफी लापरवाही की जाती है, जिसके कारण काफी धूल-कण का उत्सर्जन होता है तथा ऐश डाईक/ऐश-पौण्ड के बगल में स्थित कोठिया गाँव के ग्रामीण धूल-कण से प्रभावित होते हैं।</p> | <p>निरीक्षण के समय एक चलंत जल छिड़काव टैंकर (Movable Water Sprinkler) द्वारा ऐश-डाईक/पौण्ड के किनारे जिसपर भारी वाहनों का परिचालन हो रहा था, उसपर जल छिड़काव किया जा रहा था। ग्रामीणों द्वारा कहा गया कि आप लोगों के निरीक्षण कार्यक्रम के कारणवश यह जल छिड़काव की जा रही है। अन्य दिनों में नियमित जल छिड़काव नहीं किया जाता है।</p> <p>ऐश-डाईक/ऐश-पौण्ड (ऐश पौण्ड न0-1, ऐश पौण्ड न0-2 एवं निर्माणाधीन ऐश डाईक न0-3) के बगल में कोठिया गाँव अवस्थित है जिसकी आबादी लगभग 3000 होगी। नियमति जल छिड़काव नहीं किये जाने पर भारी वाहनों के परिचालन तथा तेज हवा के कारण कोठिया गाँव ऐश-पौण्ड के धूल-कण से प्रभावित होगा।</p> |
| <p>(ख) फलाई-ऐश का परिवहन करने वाले भारी वाहनों द्वारा इन्हें ढककर नहीं ले जाया जाता है।</p>  | <p>निरीक्षण के समय प्रासंगिक वाहनों में फलाई-ऐश को ढक-कर ले जाया जा रहा था।</p>   |
| <p>(ग) स्थानीय लोगो द्वारा ऐश-पौण्ड से ऐश निकालकर पौण्ड से सटे कोठिया गाँव के तरफ जमा कर सुखाया जाता है तथा सुखने के बाद इसे बेच दिया जाता है। इस प्रकार ऐश को सुखाने के दौरान हवा के तेज गति के कारण आस-पास के ग्रामीणों को धूल-कण के कारण काफी कठिनाईयों का सामना करना पड़ता है।</p>   | <p>निरीक्षण के समय पायी गयी कि ऐश पौण्ड न0-2 के बगल में कोठिया गाँव के तरफ पॉच-छ: जगहों पर इस प्रकार खुले में फलाई ऐश जमा कर रखा गया था। पूछ-ताछ करने पर कि किन-लोगों द्वारा ऐसा किया जा रहा है; यह स्पष्ट नहीं हो सका। इकाई प्रबंधन द्वारा बताया गया कि कुछ स्थानीय लोगो द्वारा जबरन ऐसा किया जाता है।</p> <p>ऐश-पौण्ड/डाईक की सुरक्षा व्यवस्था संतोषजनक नहीं पायी गयी।</p>  |
| <p>(घ) ऐश/छाई डैम के कारण स्थानीय गाँव के सकड़ो लोग कैंसर एवं टी.वी जैसे बीमारी से मर गये, माल-मवेशी लागो ने पालना छोड़ दिया, बिमारी से अनगिनत मवेशी मर रहे</p>  | <p>डॉ0 यू.के.चौधरी, प्रभारी, प्राईमरी हेल्थ सेंटर (पी.एच.सी), कॉटी से पूछ-ताछ करने पर बताया गया कि उनके रिकॉर्ड में कैंसर एवं टी.वी जैसे प्रासंगिक बीमारी से मरने के संबंध में ऐसी कोई सूचना नहीं है।</p> <p>डॉ अशोक कुमार, प्रभारी, प्रथम वर्गीय पशु चिकित्सालय, कॉटी से पूछ-ताछ करने</p>  |

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| <p>हैं, पेड़-पौधा एवं फसल गंभीर रूप से प्रभावित हो रहा है।</p>  | <p>पर बताया गया कि पिछले सितम्बर, 2018 में छः पशुओं के Pregnancy complication के कारण मरने के प्रसंग में रिकॉर्ड उपलब्ध हैं। यह भी बताया गया कि इसके अलावा उस परिक्षेत्र में किसी भी अन्य पालतु मवेशी के मरने की सूचना नहीं है।<br/>ऐश/छाई डैम के धुल-कण के कारण पेड़-पौधा एवं फसल के प्रभावित होने के प्रसंग में वस्तुस्थिति दृष्टिगोचर नहीं हुआ।</p>   |
| <p>(ड) कॉटी थर्मल पावर प्लांट से निकलने वाले गंदा पानी से आस-पास का पानी प्रभावित होकर दूषित होने लगा है; यहाँ तक कि किसानों के निजी जमीन भी इस पानी से प्रभावित हो रही हैं एवं फसल नहीं उपज रही हैं।<br/>ऐश-पौण्ड से पानी सिपेज (seepage) होकर किसानों के खेत में जाता है तथा 30 से 40 फीट के चापाकल का पानी प्रदूषित होता है।</p> | <p>कॉटी थर्मल पावर प्लांट के औद्योगिक कार्य में उपयोग होने वाला पानी से उत्पन्न गंदे जल का उपचार हेतु समुचित उपाय किया गया है; लेकिन इण्डस्ट्रीयल वेस्ट वाटर ड्रेन (industrial wastewater drain) एवं स्टॉर्म वाटर ड्रेन (storm water drain) को अलग-अलग नहीं किया गया है इसलिए वर्षात के दिनों में शून्य बहिस्त्राव (Zero Liquid Discharge) बनाये रखना संभव नहीं हो रहा है तथा वर्षा के पानी के साथ औद्योगिक बहिस्त्राव मिलकर परिसर के बाहर निकलता है जो कॉटी टोला होकर सरेह/मन (Abundant area) में निस्सारित होता है। सूखे मौसम में औद्योगिक बहिस्त्राव को उपचार कर पुनः उपयोग में लाते हुये शून्य बहिस्त्राव (Zero Liquid Discharge) बनाये रखा जाता है।<br/>इकाई के कॉलोनी (जनसंख्या वर्तमान में लगभग 800) से उत्पन्न घरेलू बहिस्त्राव शॉर्ट टर्म मेजर (Short Term Measure) के तहत भाया सेप्टिक टैंक होकर सोकपीट (Soak Pit) में जाता है। लॉगटर्म मेजर (Long Term Measure) के तहत Sewage Treatment Plant (STP) प्रस्तावित है तथा इकाई प्रबंधन द्वारा बताया गया कि इसका टेंडर प्रोसेस हो गया है तथा निर्माण कार्य दिसम्बर, 2019 के अंत तक शुरू होने की संभावना है। कॉलोनी का कुछ घरेलू बहिस्त्राव (बाथरूम, किचन इत्यादि का पानी) कॉटी टोला होकर सरेह/मन (Abundant area) में निस्सारित होता है।<br/>चापाकल के पानी के प्रभावित होने के प्रसंग में प्रासंगिक पानी की जाँच कराना आवश्यक होगा। खासकर पानी में Heavy metals हैं अथवा नहीं इन तथ्यों का पता चल सकें।<br/>निरीक्षण के समय ऐश-स्लेरी पौण्ड न0-1 एवं 2 में जा रहा था। पौण्ड से</p> |

Seepage water के collection हेतु Toe drain तथा ऐश-पौण्ड के Bund की सुरक्षा (खासकर वर्षात के मौसम में) हेतु Peripheral drain बना हुआ नहीं पायी गयी।

ऐश-पौण्ड से पानी सिपेज (seepage) होने के प्रसंग में इकाई प्रबंधन द्वारा बताया गया कि ऐश-पौण्ड न0- 1 एवं 2 का शीघ्र ऐश डाईक रेजिंग (Ash Dyke Raising) एवं इसका आधुनिकीकरण की जायेगी जिसके दौरान टो-ड्रेन (Toe drain) तथा Peripheral drain का निर्माण किया जायेगा ताकि सीपेज वाटर को सम्प में जमा कर पुनः औद्योगिक कार्यों में उपयोग हेतु पम्प कर लिया जायेगा तथा ऐश-डाईक को वर्षात के मौसम में Breach होने से बचाया जा सके।

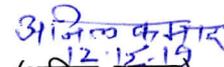
अंचल पदाधिकारी, कॉटी अंचल द्वारा बताया गया कि पिछले वर्षात (अगस्त, 2019) में अत्यधिक run-off water, ash pond no. -1 में जाने के कारण पौण्ड का बांध कोठिया गॉव के तरफ टूट गया जिसके कारण लगभग 226 किसानों के खेतों (लगभग 35-40 एकड़) में ऐश-पौण्ड का पानी चला गया। इन किसानों द्वारा फसलों के नुकसान की क्षतिपूर्ति हेतु आवेदन इकाई प्रबंधन को दी गयी। इकाई प्रबंधन द्वारा इन आवेदनों को स्थल जाँच हेतु अंचल कार्यालय, कॉटी को भेजी गयी हैं तथा अंचल कार्यालय द्वारा यह जाँच के क्रम में हैं।

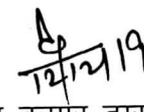
(च) श्री सत्यनारायण सहनी, ग्राम-कोठिया द्वारा कहा गया कि CSR के तहत इकाई प्रबंधन गॉव में कुछ चापाकल लगवा दें तथा गॉव कोठिया एवं मधुबन में प्राथमिक विद्यालय नहीं हैं इसलिए एक विद्यालय स्थापित करायें।

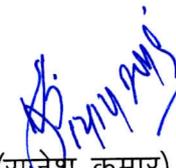
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| 6. | Compliance Status of Environmental Clearance Condition issued by MoEF & CC, New Delhi vide dated 09.11.2009 for Stage-II (195 MW x 2) and further period extension of EC vide dated 31.12.2014.-Enclosed as Annexure-I |
| 7. | Compliance Status of Consent-to-Operate (CTO) condition-enclosed as Annexure-II  |
| 8. | Compliance Status of directions issued by CPCB and SPCB time-to-time-enclosed as Annexure-III  |

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| 9.  | स्थल निरीक्षण एवं विमर्श में भाग लेने वाले पदाधिकारियों/ग्रामीणों की उपस्थिति पंजी की छायाप्रति संलग्न- अनुलग्नक IV.   |
| 10. | निरीक्षण दल द्वारा की गयी अनुसंधानें:<br>(i) ऐश-डाईक के Peripheral road जिस पर भारी वाहनों का परिचालन किया जाता है, उस पर जल छिड़काव का समुचित व्यवस्था सुनिश्चित की जाये तथा नियमित रूप से जल छिड़काव किया जाये। साथ ही इससे संबंधित लॉग-बुक रखे।<br>(ii) फ्लाइ-ऐश/मिट्टी इत्यादि को भारी वाहनों द्वारा ढक कर ले जाने की व्यवस्था सुनिश्चित की जाये।<br>(iii) ऐश-पौण्ड/डाईक के चारो ओर से Fencing, lighting & adequate security की व्यवस्था सुनिश्चित की जाये।<br>(iv) गॉव-कोठिया के चापाकल का पानी/ग्राउण्ड वाटर की जाँच किसी सरकारी संस्था से कराया जाये; खासकर इसमें Heavy metals की जाँच कराना आवश्यक है।<br>(v) ऐश-पौण्ड/डाईक के चारो ओर से Toe drain तथा Peripheral drain का निर्माण आवश्यक है ताकि seepage water को किसानों के खेतों में जाने से रोका जा सके तथा ऐश पौण्ड/डाईक के Bund को टूटने संबंधी सुरक्षा (खासकर वर्षा के मौसम में Breach होने से) सुनिश्चित की जा सके।<br>(vi) Peripheral drain के बाहर उपलब्ध जगहों में वृक्षारोपण कर हरित पट्टी का निर्माण करे।<br>(vii) Ash Water Re-circulation system में Discharge Pipe Line को लिकेज (Leakage) से सुरक्षित रखने हेतु Discharge Pipe Line Rotation का रख-रखाव सुनिश्चित करना आवश्यक है।<br>(viii) पर्यावरणीय स्वीकृति/CPCB/SPCB के शर्तों का तथा समय-समय पर दिये गये निदेशों का अनुपालन सुनिश्चित करे। |

  
(परीमल कुमार सिन्हा)  
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**Annexure-I**

**Compliance Status of Environmental Clearance Condition issued by MoEF & CC, New Delhi vide dated 09.11.2009 for Stage-II (195 MW x 2) and further period extension of EC vide dated 31.12.2014.**

| Sl. NO. | Condition  | COMPLIANCE STATUS  |
|---------|--|--|
| i       | Status of implementation of 100% utilization of Fly Ash generated for Stage-I shall be submitted to the Regional Office of the Ministry within six months. Fly ash generated from Stage-II shall be fully utilized within a reasonable period not exceeding four years.  | Ash Utilization (Stage-I&II) Plan has been prepared in compliance to MOEF & CC gazette notification and submitted to the concern office as reported. Fully not utilized.   |
| ii      | Stack (s) of 275 m height and twine flue shall be provided with continuous online monitoring equipments for SO <sub>x</sub> , NO <sub>x</sub> and SPM. Exit velocity of flue gases shall not be less than 21 m/sec. Mercury emissions from stack shall also be monitored on periodic basis.  | The stipulated conditions for stack height has been amended vide letter dated 19.11.2009 recommending for bi-flue stack of 146.5 meters height for the project.<br>A bi-flue stack of 146.5 meters height has been constructed. It has the provision of flue gas flow meter for measuring exit velocity and continuous online stack monitoring facility for measurement of Particulate, SO <sub>2</sub> and NO <sub>x</sub> is completed. Also Mercury emissions monitoring from stack is being done on regular basis. |
| iii     | High efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm <sup>3</sup> .   | Complied with  |
| iv      | Adequate dust extraction system such as cyclones / bag filters and water spray system in dusty areas such as in coal handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.  | CHP of stage-I is functional with dust suppression system.<br>The CHP for Stage-II will be completed by 31.12.2020 as reported.  |
| v       | Fly ash shall be collected in dry form and storage facility (silos) shall be provided. 100% fly ash utilization shall be ensured from 4 <sup>th</sup> year onwards. Unutilized fly ash shall be disposed off in the ash pond in the form of slurry. Mercury and other heavy metals (As, Hg, Cr, Pb etc.) will be monitored in the bottom ash as also in the effluents emitting from the existing ash pond. No ash shall be disposed off in low lying area. | Fly ash collection in dry form and storage facility (silos) has not been provided till date.<br>Monitoring of heavy metals in bottom ash and the effluents from existing ash pond is being carried out and test reports are being submitted to MOEF & CC and BSPCB.  |
| vi      | Ash pond shall be lined with HDP/LDP or any other suitable impermeable lining. Adequate safety measures shall also be implemented to protect the ash dyke from getting breached.   | Not complied with. Ash dyke no-3 is under construction.  |
| vii     | Closed cycle cooling system with natural draft cooling tower shall be provided. The effluents shall be treated as per the prescribed norms.  | A closed circuit type circulating cooling water system using Induced Draft Cooling Towers (IDCT) is provided. Cooling Tower for Unit-3 and Unit-4 is completed.  |
| viii    | No ground water shall be extracted for the project work at any stage.  | Complied with as reported but pump & motor for extraction of groundwater in colony still exist.  |
| ix      | The treated effluents conforming to the prescribed standards only shall be discharged and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed.   | Not complied with. Industrial drain and storm water drain not separated. Only ash water re-circulation system (AWRS) is under operation to re-circulate ash pond retained water.   |

| Sl. NO. | Condition   | COMPLIANCE STATUS   |
|---------|---|---|
| x       | A sewage treatment plant shall be provided and the treated sewage shall be used for raising greenbelt / plantation  | Not complied with till date. Work has been awarded as reported. |
| xi      | Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology within a period of three months from the date of clearance and details shall be furnished.  | Feasibility report prepared.                                    |
| xii     | Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires in coal yard, especially during summer season. Copy of these measures with full details along with location plan layout shall be submitted to the Ministry as well as to the Regional Office of the Ministry at Bhubaneswar.   | Complied with as reported.                                      |
| xiii    | Storage facilities for auxiliary liquid fuel such as LDO and/HFO/LSHS shall be made in the plant area in consultation with Department of Explosives, Nagpur. Disaster Management Plan shall be prepared to meet any eventuality in case of an accident taking place due to storage of oil.  | Complied with as reported.                                      |
| xiv     | Regular monitoring of groundwater in and around the ash pond area including heavy metals (Hg, Cr, As, Pb) shall be carried out, records maintained and six monthly reports shall be furnished to the Regional Office of this Ministry. The data so obtained should be compared with the baseline data so as to ensure that the ground water quality is not adversely affected due to the project.   | Complied with as reported.                                      |
| xv      | Shelter Belt consisting of 3 tiers of plantations around the plant of 100 m width and adequate tree density shall be developed.   | Work is under progress in and around plant area.                |
| xvi     | First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.   | -   |
| xvii    | Noise levels emanating from turbines shall be so controlled such that the noise in the work zone shall be limited to 75 dB.<br>For people working in the high noise area, requisite personal protective equipment like earplugs/ear muffs etc shall be provided.<br>Workers engaged in noisy areas such as turbine area, air compressors etc shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy / less noisy areas. | Complied with as reported.                                      |
| xviii   | Regular monitoring of ground level concentration of SO <sub>2</sub> , NO <sub>x</sub> , Hg, SPM and RSPM shall be carried out in the impact zone and records maintained.<br>If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately.<br>The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB.  | Complied with as reported.                                      |

| Sl. NO. | Condition  | COMPLIANCE STATUS   |
|---------|--|---|
|         | Periodic reports shall be submitted to the Regional Office of this Ministry. The data shall also be put on the website of the company.   |   |
| xix     | A good action plan for R&R (if applicable) with package for the project affected persons be submitted and implemented as per prevalent R&R policy within three months from the date of issue of this letter.   |   |
| xx.     | An amount of Rs. 12.0 Cr shall be ear marked as one time capital cost for CSR programme. Subsequently, a recurring expenditure of Rs. 2.4 Crores per annum shall be earmarked as recurring expenditure for CSR activities. Details of the activities to be undertaken shall be submitted within one month along with road map for implementation.  | Complying as reported.  |
| xxi     | As part of CSR Programme the company shall conduct need-based assessment for the nearby villages to study economic measures with action plan which can help in up liftment of poor section of society. Income generating projects consistent with the traditional skills of the people besides development of fodder farm, fruit bearing orchards, vocational training etc can form a part of such Programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs. | Rs. 13.10 Cr has been kept for community development work and accordingly CD work is being implemented progressively as reported.   |
| xxii    | Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.  |   |
| xxiii   | The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned within seven days from the date of this clearance letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the State Pollution control Board/Committee and may also be seen at website of the Ministry of Environment and Forests at <a href="http://www.envfor.nic.in">http://www.envfor.nic.in</a>  | Advertisement regarding Environmental Clearance has been published in two local newspapers widely circulated in Bihar.<br>1. "DAINIK JAGARAN" dated 22.11.2009.<br>2. "HINDUSTAN" dated 25.11.2009. |
| xxiv    | A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.   | As reported, copy of EC letter has been sent to office of Zila Parisad, Municipal Corporation and other concerned local authorities. The EC letter has also been uploaded on the company web site.  |
| xxv.    | A dedicated environment management cell with suitable qualified staff shall be set up under the  | Complying.  |

| SI. NO. | Condition   | COMPLIANCE STATUS   |
|---------|---|---|
|         | control of a Senior Executive, who will report directly to the Head of the Organization.  |   |
| xxvi    | The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MOEF, the respective Zonal Office of CPCB, and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sartorial parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain. | On line monitoring data is already connected to CPCB server. The digital display Board is also being procured and same shall be made available by 15.01.20 as reported. |
| xxvii   | The environment statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of the Ministry by e-mail.   | Complied with.  |
| xxviii  | The project proponent shall also submit six monthly reports on the status of implementation of the stipulated environmental safeguards and the results of monitoring to the Ministry of Environment & Forests, its Regional Office, Central Pollution Control Board and State Pollution Control Board. The project proponent shall upload the status of compliance of the environment of the environmental clearance conditions on their website and update the same periodically and simultaneously send the same by e-mail to the Regional Office, Ministry of Environment & Forests.                           | Complied with.  |
| xxix    | Regional Office of the Ministry of Environment & forests will monitor the implementation of the stipulated conditions. A complete set of documents including Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring. Project proponent will up-load the compliance status in their website and updates the same from time to time at least six monthly basis.   |   |
| xxx     | Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.  | Complying as reported.  |

| Sl. NO. | Condition  | COMPLIANCE STATUS  |
|---------|--|--|
| xxxix   | The project authorities shall inform the Regional Office as well as the Ministry regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.  |  |
| xxxii   | Full cooperation should be extended to the Scientists / Officers from the Ministry/Regional Office of the ministry/the CPCB/the SPCB who would be monitoring the compliance of environmental status.   | Being Complied.  |
| xxxiii  | Harnessing solar power within the premises of the plant particularly at available rooftops shall be carried out and status of implementation including actual generation of solar power shall be submitted along with half yearly monitoring report.   | The solar rooftop potential has been estimated and proposal for installation for Solar Roof top is under tendering as reported.  |
| xxxiv   | A long term study of radio activity and heavy metals contents on coal to be used shall be carried out through a reputed institute and result thereof analyzed every two year and reported along with monitoring reports. Thereafter mechanism for an in-built continuous monitoring for radio activity and heavy metals in coal and fly ash (including bottom ash) shall be put in place.  | Being complied with as reported.   |
| xxxv    | Fugitive emissions shall be controlled to prevent impact on agricultural or non-agricultural land.   | More efforts are required.   |
| xxxvi   | Space for FGD shall be provided for future installation as may be required.  | Space has been kept for installation of FGD plant.   |
| xxxvii  | No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the setting up/operation of the power plant.  | Being followed but need more regular attention.  |
| xxxviii | Fly ash shall not be used for agricultural purpose. No mine void filling will be undertaken as an option for ash utilization without adequate lining of mine with suitable media such that no leachate shall take place at any point of time. In case, the option of mine void filling is to be adopted, prior detailed study of soil characteristics of the mine area shall be undertaken from an institute of repute and adequate clay lining shall be ascertained by the State Pollution Control Board. |  |
| xxxix   | Green belt shall also be developed around the Ash Pond over and above the Green Belt around the plant boundary.  | The green belt in and around the unit premises are being developed but around ash pond it has not been developed.  |
| XL      | For proper and periodic monitoring of CSR activities, a CSR committee or a Social Audit Committee or a suitable credible external agency shall be appointed. CSR activities shall also be evaluated by an independent external agency. This evaluation shall be both concurrent and final.   | Still it is not in existence   |
| XLi     | An Environmental Cell comprising of at least one expert in environmental science/engineering, ecology, occupational health and social science, shall be created preferably at the project site itself and shall be headed by an officer of appropriate superiority and   | As reported, an Environment Management Group (EMG) Group with AGM (EMG) as HOD and directly reporting to Head of Project (HOP) has been set up at KBUNL. The EMG will be responsible for implementing and monitoring the stipulations. EMG |

| SI. NO. | Condition  | COMPLIANCE STATUS  |
|---------|--|--|
|         | qualification. It shall be insured that the Head of the Cell shall directly report to the Head of the Plant who would be accountable for implementation of environmental regulations and social impact improvement/mitigation measures.  | shall have sufficient manpower for environmental monitoring and other environmental related activities to ensure compliance with statutory requirements.                         |
| XLii    | The project proponent shall formulate a well laid Corporate Environment Policy and identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and compliance with the conditions stipulated in this clearance letter and other applicable environmental laws and regulations. | As reported, an Environment Management Group is already functional to look after all the activities and is presently working under the corporate environment policy of NTPC Ltd. |

(Annexure-II)

**Compliance Status of Consent-to-Operate (CTO) Conditions**  
**“Emission Consent Order”**  
**Stage – I (2x110 MW)**

| SI.NO. | CONDITIONS  | COMPLIANCE STATUS AS ON DATE  |
|--------|---|---|
| 1.     | That ,he /they shall not make any alteration ,addition ,deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31 A of the Air (Prevention & control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24 ,25 and 26 of the act. | Being Complied as reported.   |
| 2.     | That he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules , 1986 provisions (whichever applicable ) of the Hazardous and other wastes ( Management and Transboundary Movement ) , Rules 2016   | Being Complied as reported.   |
| 3.     | That , he/ they shall monitor his / their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board’s standards and shall produce its proof, as and when asked for ;  | Emissions and Ambient Air Quality in respect of plant area is being monitored regularly by the unit.              |
| 4.     | That , he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order , whichever is applicable   | -   |
| 5.     | That they shall comply with the directions issued by CPCB & BSPCB from time to time for thermal power project.  | Report is being submitted and detail report as Annexure-III.  |
| 6.     | That ,online stack monitoring and AAQM (04 Location) system should be functional with sharing date to CPCB server:  | Being Complied.   |
| 7.     | That they shall comply with provisions (whichever applicable) of the fly ash Utilization Notification, 1999 amended till date and submit compliance report (Annual report etc) accordingly.   | 66% is being utilized and compliance report is being submitted.   |
| 8.     | That, they shall comply with directions of CPCB vide ref. no-379 dated 06.04.18 as regarding retrofitting & installation of FGD by Dec. 31 2020 so as to comply with PM & SO2 emission limit, to take immediate measures for installation of Low NOx burners, providing Over Fire Air (OFA) etc and achieve progressive reduction so as to comply NOx emission limit by 31.12.2020.                       | Installation of FGD and low NOx burners are not completed till date. Work is under tendering process as reported. |
| 9.     | That, the unit shall maintain ambient Air Quality (AAQ) including noise and monitoring report shall be submitted to Board on half yearly basis.   | Reports in respect of plant are being submitted.  |

| SI.NO. | CONDITIONS   | COMPLIANCE STATUS AS ON DATE   |
|--------|--|--|
| 10.    | That, good housekeeping shall be maintained  | Good Housekeeping is being maintained.   |
| 11.    | That, solid waste shall be managed properly  | Contract for Municipal Solid waste management has been awarded and work is under implementation as reported. |
| 12.    | That, the Environmental statement as prescribed in the E(P) rules, 1986 for the each financial year ending 31 <sup>st</sup> March, shall be submitted by the month of September every year | Environmental statement is being submitted.  |
| 13.    | That, tree plantation in perimeter of the campus shall be done and maintained to develop as green belt as undertaken vide ref dated 14.09.2018.  | Plantation work in and around the plant area is under progress. Trees were not planted in ash pond areas.    |

**Compliance Status of Consent-to-Operate (CTO) Conditions  
"Discharge Consent Order"  
Stage – I (2x110 MW)**

| SI.NO. | CONDITIONS   | COMPLIANCE STATUS AS ON DATE   |
|--------|--|--|
| 1.     | That ,he /they shall not make any alteration ,addition ,deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24,31 and 33 A of the Water (Prevention & control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20 ,21, 23,30 and 32 of the act.                           | Being Complied as reported.  |
| 2.     | That he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules , 1986 provisions (whichever applicable ) of the Hazardous and other wastes ( Management and Transboundary Movement ) , Rules 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, storage and import of Hazardous Chemical Rules ,1989 and the provisions of the public liability insurance Act, 1991, whichever is applicable. | Being Complied as reported.  |
| 3.     | That , he/ they shall monitor his / their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for ;   | Third party effluent monitoring is being done and reports are being submitted.                   |
| 4.     | That , he /they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order , whichever is applicable   | -  |
| 5.     | That they shall comply with the directions issued by CPCB & BSPCB from time to time for thermal power project.   | Reports are being submitted.   |
| 6.     | That, online effluent quality monitoring system should be functional with sharing of date to CPCB server   | Being Complied.  |
| 7.     | That, they shall submit progress report of construction of STP after every three months,   | STP not installed till date and the work has been awarded as reported.                           |
| 8.     | That, lagoons of ash water disposal system should be adequate as required, functional and maintained.  | Ash water disposal system is functional.   |
| 9.     | That, wet ash disposal system should be always & fully functional as well as ash dyke should be look after so that it should not breached, it should be maintained so that there is no discharge of ash slurry to chaaur   | Wet ash disposal system is functional but other look after work of ash dyke is not satisfactory. |

| SI.NO. | CONDITIONS  | COMPLIANCE STATUS AS ON DATE   |
|--------|---|--|
| 10.    | That, they shall make efforts to maintain no effluent discharged from unit to outside the plant premises and adopt Zero Liquid Discharge. Water consumption shall be reduced by adopting 3 R's (reduce, reuse and recycle) concept in the process. If there is any discharge, its quality should conform to the prescribed standard and submit analysis report to the Board on quarterly basis; | ETP, reuse & recycling systems are already commissioned and operational. However, work of separation of storm drain from process drain is not completed till date. Specially during raining ZLD is not being maintained. |
| 11.    | That, the ETP shall be operative & maintained properly with log book and treated effluent shall be re-used in different purposes inside the unit.   | ETP is operative & maintained properly with log book and treated effluent is being re-used in different purposes inside the unit.  |
| 12.    | That they shall comply with provisions (whichever applicable) of the fly ash Utilization Notification, 1999 as amended till date and submit compliance report (Annual report etc) accordingly.  | Compliance reports are being submitted Annually. Only 66% of ash is being utilized   |
| 13.    | That, the Environmental statement as prescribed in the E(P) rules, 1986 for the each financial year ending 31 <sup>st</sup> March, shall be submitted by the month of September every year.   | Environmental statement is being submitted as prescribed.  |

**Compliance Status of Consent-to-Operate (CTO) Conditions**  
**"Emission Consent Order"**  
Stage – II (2x195 MW)

| SI.NO. | CONDITIONS   | COMPLIANCE STATUS   |
|--------|--|---|
| 1.     | That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31 A of the Air (Prevention & control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24 ,25 and 26 of the act. | Being Complied as reported.   |
| 2.     | That, he/they shall comply with the requirements of rule 14 of the Environment (Protection) Rules , 1986 provisions (whichever applicable ) of the Hazardous and other wastes ( Management and Transboundary Movement ) Rules, 2016;   | Being Complied as reported.   |
| 3.     | That, he/ they shall monitor his / their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;   | Emissions and Ambient Air Quality in respect of plant area is being monitored regularly by the unit.              |
| 4.     | That, he/they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order , whichever is applicable   | -   |
| 5.     | That, they shall submit compliance report of condition of EC issued by MoEF & CC and CTE issued by the Board as stated.  | Compliance report is being submitted.   |
| 6      | That, they shall comply with the directions issued by CPCB & BSPCB from time to time for thermal power project.  | Report is being submitted and detail report as Annexure-III.  |
| 7.     | That, online stack monitoring and AAQM (4 LOCATION) system should be functional with sharing date to CPCB server:  | Being Complied  |
| 8.     | That, they shall comply with provisions (whichever applicable) of the fly ash Utilization Notification, 1999 as amended till 2016 or amended and submit compliance report (Annual report etc) accordingly.   | Annual compliance report is being submitted and Annexed.  |
| 9.     | That, they shall comply with directions of CPCB vide ref. no-379 dated 06.04.18 as regarding retrofitting & installation of FGD by Dec. 31 2020 so as to comply with PM & SO2 emission limit, to take immediate measures for installation of Low NOx burners, providing Over Fire Air (OFA) etc.   | Installation of FGD and low NOx burners are not completed till date. Work is under tendering process as reported. |

| SI.NO. | CONDITIONS  | COMPLIANCE STATUS   |
|--------|---|---|
|        | and achieve progressive reduction so as to comply NOx emission limit by 31.12.2020.   |   |
| 10.    | That, the unit shall maintain ambient Air Quality (AAQ) including noise and monitoring report shall be submitted to Board on half yearly basis.   | Reports in respect of plant are being submitted.  |
| 11.    | That, good housekeeping shall be maintained   | Good Housekeeping is being maintained.  |
| 12.    | That, solid waste shall be managed properly   | Contract for Municipal Solid waste management has been awarded and work is under implementation.          |
| 13.    | That, the Environmental statement as prescribed in the E(P) rules, 1986 for the each financial year ending 31 <sup>st</sup> March, shall be submitted by the month of September every year. | Environmental statement is being submitted as prescribed.   |
| 14.    | That, tree plantation in perimeter of the campus shall be done and maintained to develop as green belt as undertaken vide ref dated 14.09.2018.   | Plantation work in and around the plant area is under progress. Trees were not planted in ash pond areas. |

**Compliance Status of Consent-to-Operate (CTO) Conditions**  
**“Discharge Consent Order”**  
Stage – II (2x195 MW)

| SI.NO. | CONDITIONS   | COMPLIANCE STATUS  |
|--------|--|--|
| 1.     | That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 24,31 and 33 A of the Water (Prevention & control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20 ,21, 23,30 and 32 of the act.                        | Being Complied as reported.  |
| 2.     | That, he / they shall comply with the requirements of rule 14 of the Environment (Protection) Rules , 1986 provisions (whichever applicable) of the Hazardous and other wastes (Management and Transboundary Movement)Rules, 2016, rules 4,5,7,8,10,11,12,13,15 and 18 of the Manufacture, storage and import of Hazardous Chemical Rules ,1989 and the provisions of the public liability insurance Act, 1991, whichever is applicable; | Being Complied as reported.  |
| 3.     | That, he/they shall monitor his / their effluent(s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for;  | Effluent quality is being monitored regularly.   |
| 4.     | That , he /they shall submit application for consent again 30 days before the expiration of the period of consent or within 30 days from the date of receipt of this order , whichever is applicable;  |  |
| 5.     | That, they shall submit compliance report of condition of EC issued by MoEF & CC and CTE issued by the Board as stated;  | Compliance report is being submitted.  |
| 6.     | That, they shall comply with the directions issued by CPCB & BSPCB from time to time for thermal power project;  | Report is being submitted and detail report as Annexure-III.                                     |
| 7.     | That, online effluent quality monitoring system should be functional with sharing of date to CPCB server;  | Being Complied.  |
| 8.     | That, they shall submit progress report of construction of STP after every three months;   | STP not installed till date and the work has been awarded as reported.                           |
| 9.     | That, wet ash disposal system should be always & fully functional as well as ash dyke should be look after so that it should not breached, it should be maintained so that there is no discharge of ash slurry to chaur;   | Wet ash disposal system is functional but other look after work of ash dyke is not satisfactory. |
| 10     | That, they shall make efforts to maintain no effluent discharged from unit to outside the plant  | ETP, reuse & recycling systems are already commissioned and                                      |

| SI.NO. | CONDITIONS   | COMPLIANCE STATUS  |
|--------|--|--|
|        | premises and adopt Zero Liquid Discharge. Water consumption shall be reduced by adopting 3R's (reduce, reuse and recycle) concept in the process. If there is any discharge, its quality should conform to the prescribed standard and submit analysis report to the Board on quarterly basis; | operational. However, work of separation of storm drain from process drain is not completed till date. Specially during raining ZLD is not being maintained. |
| 11     | That, the ETP shall be operative & maintained properly with log book and treated effluent shall be re-used in different purposes inside the unit;  | ETP is operative & maintained properly with log book and treated effluent is being re-used in different purposes inside the unit.                            |
| 12     | That, they shall comply with provisions (whichever applicable) of the fly ash Utilization Notification, 1999 as amended till date and submit compliance report (Annual report etc) accordingly;  | Annual compliance report is being submitted and Annexed.   |
| 13     | That, the Environmental statement as prescribed in the E(P) rules, 1986 for the each financial year ending 31 <sup>st</sup> March, shall be submitted by the month of September every year.  | Environmental statement is being submitted as prescribed.  |

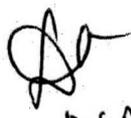
Fly Ash Notification S.O. 763 (E) Dated 14<sup>th</sup> September 1999, amendment dated 27.08.2003, Dated 03-11-2009 and 25.01.2016 - **Statutory Compliance**

**Report for the period 1.4.2018 to 31.3.2019**

| Sl. No.  | Item  | Reply  |
|--|---|--|
| 1  | Name of the thermal Power station   | Kanti Bijlee Utpadan Nigam Limited                         |
| 2  | Full Address including PIN code   | Post – Kanti Thermal , Distt – Muzaffarpur -843130 (Bihar) |
| 3  | E mail address  | dipaknath@ntpc.co.in                                       |
| 4  | Name of the Nodal officer (not below the rank of DGM/Dy.CE/or equivalent) dealing with ash management and contents of this report and his designation | Mr. Dipak Nath ,(AGM)                                      |
| 5  | Telephone No  | 9650990233   |
| 6  | Fax No.   |  |
| 7  | Capacity of the Thermal Power station (MW)  | 610 MW   |
| 8  | Details of Number of units and capacity of each unit  | 2x110 MW , 2x195 MW  |
| 9  | Coal/Lignite Consumption in 2018-2019 (Million tonnes)  | 2.04   |
| <b>A. Ash Generation in 2018-2019 (in tonnes).</b> |   |  |
| 10   | Bottom Ash  | 162364 MT  |
| 11   | Fly Ash   | 649457 MT  |
|  | <b>Total A (10 and 11):</b>   | 811821 MT  |
| <b>B. Ash Unutilised (in tonnes)</b>               |   |  |
| 12   | Ash Pond disposal   | 482545 MT  |
| 13   | Ash yard  |  |
| 14   | Ash Dump  |  |
|  | <b>Total B (12 to 14):</b>  | 482545 MT  |

*DN*  
AGM(AV)

| C. Ash Utilization in 2018-19 (in tonnes)                        |  |                             |                  |               |                 |               |
|--|--|-----------------------------|------------------|---------------|-----------------|---------------|
|  | Purpose for which ash is utilized            | Target (as per action plan) | Actual           |               |                 | Total         |
|  |  |                             | From ESP Dry Ash | From Pond Ash | From Bottom Ash |               |
| 15   | Ash pond dyke raising                        |                             |                  |               |                 |               |
| 16*  | Cement industry                              | 80000                       |                  | Nil           |                 |               |
| 17   | Land fill                                    | 330000                      |                  | 316108        |                 | 316108        |
| 18   | Own Brick Unit                               | 42000                       |                  |               |                 |               |
| 19*  | Outside Brick units other than brick kilns   |                             | 13168            |               |                 | 13168         |
| 20*  | Brick Kilns                                  |                             |                  |               |                 |               |
| 21   | Own ash based products (other than bricks)   |                             |                  |               |                 |               |
| 22   | Outside ash based products                   |                             |                  |               |                 |               |
| 23*  | Road and Flyover Embankments                 |                             |                  |               |                 |               |
| 24*  | Back filling of mines and Mixing Ash with OB |                             |                  |               |                 |               |
| 25   | Agriculture                                  |                             |                  |               |                 |               |
| 26   | Ready mix concrete                           |                             |                  |               |                 |               |
| 27   | Asbestos                                     |                             |                  |               |                 |               |
| 28*  | Exports                                      |                             |                  |               |                 |               |
| 29   | Others                                       |                             |                  |               |                 |               |
|  | (i) Bottom Ash Cover                         |                             |                  |               |                 |               |
|  | (ii) Cenosphere                              |                             |                  |               |                 |               |
|  | (iii) Agriculture                            |                             |                  |               |                 |               |
|  | <b>Total C (15 to 29)</b>                    | <b>362000</b>               | <b>13168</b>     | <b>316108</b> |                 | <b>329276</b> |
| <b>D. Reason for variation from the target.</b>                  |  |                             |                  |               |                 |               |
| Dry ash collection and transportation system is still not ready. |  |                             |                  |               |                 |               |

  
AGM (Su)

**E. Remedial Measures taken.**

Dry fly ash extraction and issue system from buffer hopper is being explored and constructed.

**F. Quantity in ash pond.**

|    |  |       |
|----|--|-------|
| 30 | Estimated quantity of Pond Ash in active ash pond (Pond in use) as on 31.03. 2019 (Million tonnes) | 1.765 |
|----|--|-------|

**G. Ash Pond Details.**

| 31 | Total area earmarked for ponds (ha)                                   | Forest Area  | Non forest Area | Total         |
|----|---|--|-----------------|---------------|
|    |   |  | 253.2 hectare   | 253.2 hectare |
| 32 | Ash ponds already filled up and reclaimed (ha)                        |  |                 |               |
| 33 | Ash ponds already filled up but yet to be reclaimed (ha)              |  |                 |               |
| 34 | Ash ponds in use (ha) (Active ash ponds)                              | Lagoon I -63.2 hectare & Lagoon II – 24 hectare        |                 |               |
| 35 | Area earmarked for ash ponds but ash ponds yet to be constructed (ha) | Lagoon III -32 hectare ,Stage II Ash Dyke- 134 hectare |                 |               |

**H. Dry fly ash collection facilities.**

|    |  |    |
|----|--|----|
| 36 | Whether Mechanical handling facility for dry fly ash collection is available | No |
| 37 | If yes, for how many units   |    |

**I. Dry fly ash storage.**

| 38 | Daily Ash Generation (TPD) | Capacity of storage as on 31.03.2019 (tonnes) | Capacity proposed if any in 2018-19 (tonnes) |
|----|----------------------------|---|--|
|    | 2000                       |   |  |

**J. Capital Expenditure. (Rs. Lakh)**

|    | Item                                       | Expenditure in 2018-19 (Rs. Lakh) | Budgetary provision In.2019-20 (Rs. Lakh) |
|----|--|-----------------------------------|---|
| 39 | Mechanical dry fly ash collection facility |                                   |   |
| 40 | Dry fly ash storage                        | nil                               | nil                                       |

**K. Dispute Settlement Committee.**

  
AGM(AV)

|    |                                 |   |
|----|---------------------------------|---|
| 41 | No. of meetings held in 2018-19 | If no meetings were held, reason for the same |
|    | One                             |   |
|    |                                 |   |

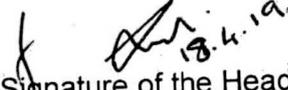
|  |   |  |  |                                     |
|--|---|--|--|-------------------------------------|
| <b>L. Provision regarding supply to the brick kilns</b>                  |   |  |  |                                     |
| 42   | Whether the Thermal Power Station is maintaining month wise records of ash issued | No   |  |                                     |
| 43   | If yes, how many brick kilns have been supplied with fly ash                      |  |  |                                     |
| <b>M. Mode of Transport for ash (Strikeout whichever not applicable)</b> |   |  |  |                                     |
| 44   | Dry Ash   | <ul style="list-style-type: none"> <li>• Truck covered with tarpaulin</li> </ul>   |  |                                     |
| 45   | Wet Ash   | <ul style="list-style-type: none"> <li>• Truck covered with tarpaulin</li> <li>• Tractor covered with tarpaulin</li> </ul> |  |                                     |
| <b>N. Promotional Measures</b>   |   |  |  |                                     |
|  |   | No. of meetings/<br>workshops/<br>exhibition held<br>during 2018-19  | Amount spent<br>in 2018-19<br>(Rs. Lakh) | Outlay for<br>2019-20<br>(Rs. Lakh) |
| 46   | Exhibitions   | Yes  | 1 Lakh                                   |                                     |
| 47   | Seminars (Kissan Mela)  |  |  |                                     |
| 48   | Workshops   |  |  |                                     |
| 49   | Advertisement in Newspapers   | Yes  | 1 Lakh                                   |                                     |
| 50   | Advertisement in TV   |  |  |                                     |
| 51   | Advertisement in Radio  |  |  |                                     |
| 52   | Others (please specify)<br>Trilingual Brochure on<br>use of Ash in Agriculture    |  |  |                                     |
| <b>Total N (46 to 52)</b>  |   |  | 2  |                                     |

*Dr*  
A GM (SU)

**O. Administrative measures taken**

|    | <b>Administrative Measures</b>                 | <b>Outcome</b>   |
|----|--|--|
| 53 | Meeting with brick manufacturers               |  |
| 54 | Meeting with State/Central Government agencies | Meeting with BSPCB and NHAI explored avenues for pond ash utilization in NH-527C |
| 55 | Any other measure (please specify)             |  |

ANW  
A&M(AU)  
Aa  
Amk

  
Signature of the Head of Project  
of the thermal power station  
Name  
Designation  
Date:

**Compliance Status of directions issued by CPCB and SPCB time-to-time-enclosed as Annexure-III**

**Compliance Status of directions issued by CPCB vide its letter dated 17.08.2017**

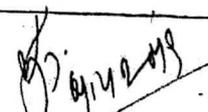
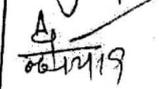
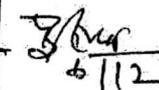
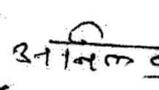
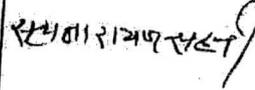
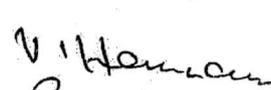
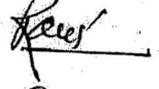
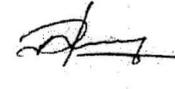
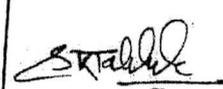
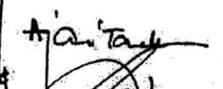
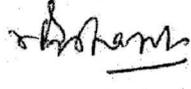
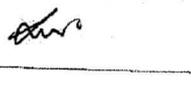
| SI No  | Direction  | Status of Compliance   |
|--|--|--|
| 1  | That unit shall immediately initiate all necessary action for installation of online emission & effluent quality monitoring system as per the guidelines of the CPCB and their connectivity with CPCB server;  | Complied with  |
| 2  | The unit shall immediately submit documentary evidences on OCEMS already installed or proposed to installed viz. type of instrument, name of supplier, parameters covered etc.   | -  |
| 3  | The unit shall submit the latest status on the connectivity of online emission & effluent monitoring system with SPCB/PCCs and CPCB servers;   | Connected  |
| 4  | The unit shall upload compliance information on online monitoring at CPCB website under "Online Monitoring of Industrial Emission & Effluent."   | -  |
| 5  | The unit shall submit all the relevant copies of the Environmental Clearances issued by MoEF & CC/ State EIA Authority and consents issued by State Pollution Control Board under the Air (P & C of Pollution) Act, 1981 and Water (P & C of Pollution) Act, 1974. | Complied with  |
| <b>Compliance Status of directions issued by CPCB vide its letter dated 06.04.2018</b> |  |  |
| i  | That plant shall retrofit/install electrostatic precipitator (ESP) and install FGD by December 31, 2020 so as to comply with PM & So <sub>2</sub> emission limits.   | ESP installed. FGD installation is under tendering process as reported |
| ii   | That plant shall take immediate measure like installation of low NO <sub>x</sub> burner, providing over fire air (OFA) etc. and achieve progressive reduction so as to comply No <sub>x</sub> emission limit latest by December 31, 2020.                          | It is under tendering process as reported.                             |
| iii  | That plant shall not operate beyond December 31, 2020, if it fails to comply new/revised emission limits for So <sub>2</sub> , No <sub>x</sub> & PM.   | -  |
| <b>Compliance Status of directions issued by SPCB vide its letter dated 16.05.2018</b> |  |  |
| 1  | On-line stack monitoring, AAQ monitoring (at 4 locations) and effluent quality monitoring system का installation तथा इन्हें CPCB के server से जोड़ने का काम अब तक पूरा नहीं किया गया है।   | Complied with.   |
| 2  | Sewage Treatment Plant (STP) का निर्माण अब तक नहीं किया जा सका है।   | Installation work not started till date.                               |

|  |  |   |
|--|--|---|
| 3  | ड्राई ऐश कलेक्शन सिस्टम लगा हुआ नहीं है। साथ ही फ्लाई ऐश संग्रहण हेतु Silo का निर्माण नहीं किया गया है; बल्कि ई एस पी द्वारा जमा ऐश को पानी के साथ मिलाकर स्लरी के रूप में ऐश पौण्ड में जमा किया जाता है। यह भी कि ऐश वाटर रिसर्कुलेशन सिस्टम की अस्थायी व्यवस्था की गयी है तथा इसका स्थायी व्यवस्था सुनिश्चित किया जाना आवश्यक है ताकि प्रभावी ढंग से जल संरक्षण की जा सके। | Mechanical system for collection of dry fly ash with silo not installed till date.  |
| 4  | फ्लाई ऐश उपयोगिता (Utilisation of Fly ash) की अधिसूचना दिनांक 14.09.1999 संशोधित के प्रावधानों के अनुसार:  |   |
|  | (i) 100% फ्लाई ऐश जेनरेशन का उपयोग सुनिश्चित करना है।  | 65%   |
|  | (ii) फ्लाई ऐश के सेल (sale) से प्राप्ति राशि को Separate Account Head में रखना है तथा इस राशि को फ्लाई ऐश उपयोगिता के लिए आवश्यक infrastructute/ facilities, etc के विकास में खर्च करना है।  | अनुपालन किया जा रहा है।   |
|  | (iii) प्रत्येक वित्तीय वर्ष में अधिसूचना के प्रावधानों (जो लागू हो) का वार्षिक क्रियान्वयन प्रतिवेदन (Annual Implementation Report) अप्रैल, 30 तक जमा करना अनिवार्य है।  | अनुपालन किया जा रहा है।   |
| 5  | पर्यावरणीय स्वीकृति के शर्तों के आलोक में ऐश पौण्ड के पास एवं इकाई के चाहारदीवारी के पास हरित पट्टी का विकास नहीं किया गया है। बार-बार स्मार देने के बावजूद वृक्षारोपण का कार्य संतोषजनक नहीं है।  | ऐश पौण्ड एरिया में वृक्षारोपण नहीं की गयी है। इकाई परिसर के अन्दर वृक्षारोपण की गयी है।                                       |
| 6  | पावर प्लांट का Housekeeping संतोषजनक नहीं है।  | Housekeeping is now satisfactory.   |
| 7  | पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के अधिसूचना दिनांक 07.12.2015 (छायाप्रति संलग्न) के आलोक में निर्धारित स्टैण्डर्ड का अनुपालन प्रतिवेदन जमा नहीं किया गया है।   | Report submitted.   |
| <b>Compliance Status of directions issued by SPCB vide its letter dated 20.07.2018</b> |  |   |
| 1  | पर्यावरणीय स्वीकृति हेतु इकाई द्वारा समर्पित EMP में दर्शाये गये वृक्षारोपण का प्लान।  | Plan submitted.   |
| 2  | प्लांट के द्वारा अब तक किये गये कुल वृक्षारोपण (रकबा एवं रोपित पौधों की संख्या सहित)।  | Submitted (3250 no. of trees).  |
| 3  | इस बरसात में किये जाने वाले वृक्षारोपण की योजना।   | Total no. of trees planted- 3250; Total plantation area- 11.40 acre and plantation schedule in monsoon period (2019-20)-2000. |

|  |   |  |
|--|---|--|
| 4  | आगामी वर्षों में किये जाने वाले वृक्षारोपण की योजना।  | Year 2020-21: 500 nos. in Dyke and approach road area(as indicated in plan).   |
| <b>Compliance Status of directions issued by SPCB vide its letter dated 01.07.2019</b> |   |  |
| 1  | शर्त संख्या-VIII.<br>No ground water shall be extracted for the project work at any stage.  | Project work completed   |
| 2  | शर्त संख्या-X.<br>A sewage treatment plant shall be provided and the treated sewage shall be used for raising greenbelt/plantation.   | STP not installed till date.   |
| 3  | शर्त संख्या-XI.<br>Rainwater harvesting should be adopted. Central Groundwater Authority/Board shall be consulted for finalization of appropriate rainwater harvesting technology within a period of three months from the date of clearance and details shall be furnished.  | Feasibility report is being prepared.  |
| 4  | शर्त संख्या-XIV.<br>Regular monitoring of ground water in and around the ash pond area including heavy metals (Hg. Cr. As. Pb) shall be carried out, records maintained and six monthly reports shall be furnished to the Regional Office of the Ministry. The data so obtained should be compared with the baseline data so as to ensure that the ground water quality is not adversely affected due to the project.<br><br>का अनुपालन नहीं किया जा रहा है।<br>उपरोक्त के आलोक में आपको निदेश दिया जाता है कि: | Report is being submitted.   |
|  | 1. थर्मल पावर प्लांट के परिसर में दिखाये गये सात Borewell एवं कॉलोनी में दिखाये गये दो Borewell के अलावा अगर अन्य Borewell हैं तो उसकी विस्तृत विवरणी दी जाय।   | प्रतिवेदन दिनांक 02.07.2019 द्वारा जमा की गयी। इकाई परिसर में कुल 10 बोरवेल हैं जिसमें 3 abandoned हो गया हैं तथा 7 बोरवेल से overhead pump हटाकर बोरवेल का capping कर दी गयी हैं। |
|  | 2. थर्मल पावर प्लांट के औद्योगिक एवं आवासीय कॉलोनी इत्यादि सभी कार्यों हेतु पानी की आपूर्ति बूढ़ी गंडक एवं नहर से सुनिश्चित की जाय।   | अनुपालन किया जा रहा है।  |

|  |  |
|--|--|
| 3. Bore well से भू-जल का निकासी औद्योगिक एवं आवासीय कॉलोनी हेतु न करें;                            | अनुपालन किया जा रहा है लेकिन कॉलोनी के दो बोरवेल में ओवरहेड (overhead) पम्प अभी भी लगा हुआ है। |
| 4. भारत सरकार द्वारा निर्गत पर्यावरणीय स्वीकृति के उपरोक्त शर्तों का अनुपालन शीघ्र सुनिश्चित करें। | आंशिक रूप से अनुपालन किया जा रहा है।   |

आज दिनांक: 6.12.2019 को सर्वोच्च कोर्टी विजय इन्वॉल्व  
निगम लि०, भुजफफट्टुट से सम्बन्धित नितीकरण के  
दौरान उपस्थित वक्ताधिकारीयों एवं जन-प्रतिनिधियों  
की उपस्थिति:-

| क्रमांक | नाम / पता  | मो० न०      | हस्ताक्षर   |
|---------|--|-------------|---|
| 1.      | श्री राजेश कुमार<br>ए. डी. एम./राजद्व, भुज.  | 9473191284. |    |
| 2.      | डा. अनील कुमार दाव<br>एच. डी. ओ (ए. ए.), भुज.  | 9473191286  |    |
| 3.      | श्री परीमल कुमार सिन्हा<br>जी. एम./जी-आई सी.   | 9431460596  |    |
| 4.      | श्री अनिल कुमार<br>ए. ए. ए. / वि. रा. प्र. नि. ए. ए.,<br>भुजफफट्टुट                            | 9430511414  |    |
| 5.      | अरविंद कुमार - कोर्टी वार्ड 3  | 9507674751  |   |
| 6.      | विनीत कुमार खन्ना -<br>98-13 (वाटिका) कोर्टी<br>न. ए.  | 9123256840  |  |
| 7.      | सत्यनारायण सहाय/कोर्टी वार्ड 3   | 9472613720  |  |
| 8.      | V. Hemachandru   | 9959955599  |  |
| 9.      | Ravi Kumar  | 9955968629  |  |
| 10.     | Nishor K. Sahay<br>A2 Kanzi Kalyan   | 8003195369  |  |
| 11.     | Ajay Kumar<br>AGM (HR), KBUNL  | 8544414027  |  |
| 12.     | S.K. Takhele, GM (FM)<br>KBUNL   | 9004472114  |  |
| 13.     | Ajay Tandan GM (Mkt)<br>KBUNL  | 9415501310  |  |
| 14.     | B. K. SHARMA, AGM (HR)<br>KBUNL  | 9431609157  |  |
| 15.     | Poochane Kumar<br>AGM (EMG), KBUNL   | 9431860195  |  |
| 16.     | Subrata Mandal<br>GM (HR)  | 9434038959  |  |



**BIHAR STATE POLLUTION CONTROL BOARD**

Parivesh Bhawan, Plot No. NSB-02,

Patliputra Industrial Area, Patna – 800 010

E-mail-bspccb@yahoo.com, Website-http://bspccb.bih.nic.in

Ref. No.:

Patna, dated:-

**From,**

Alok Kumar, (I.F.S.),  
Member-Secretary.

**To,**

The Hon'ble Registrar,  
National Green Tribunal,  
Principal Bench,  
Farid Kot House,  
Copernicus Marg,  
Near India Gate  
New Delhi – 110 001

**Sub:** Non-receipt of information/communication in O.A. No. 272 of 2019 – Satyanarayan Sahni Vs State of Bihar.

**Ref:** Orders dated 16.04.2019, 07.08.2019 and 30.09.2019

**Sir,**

This has reference to O.A. No. 272 of 2019, filed by one Satyanarayan Sahni, in which the Hon'ble Tribunal, vide Their order dated 16.04.2019, passed order and issued direction to the District Magistrate, Muzaffarpur and Bihar State Pollution Control Board to take appropriate action in the matter and submit report within two months by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

This is to bring to your kind notice that, till date, no such e-mail has been received by this Board in the aforementioned matter. On 27.11.2019, it has come to our knowledge that an order dated 25.11.2019 was passed by the Hon'ble Tribunal. From the same order, this Board could know that the Hon'ble Tribunal had already passed three orders, as indicated, and of which the Board had no information.

On enquiry, it has come to our knowledge that the orders were sent/communicated to this Board only through e-mail and upon further enquiry, it revealed that the mail was sent on the e-mail id - [mcellbspccb@gmail.com](mailto:mcellbspccb@gmail.com). The e-mail id of this Board is

bspcb@yahoo.com and the same is available and shown on the website of Bihar State Pollution Control Board (BSPCB).

To avoid such problem of communication, this Board has decided to appoint one counsel as Standing Counsel in Delhi to represent the Board and assist the Hon'ble National Green Tribunal, adequately and effectively.

Accordingly, for the aforesaid purpose, it is humbly requested that Mr. Gautam Singh, Advocate, having his office at Chamber No.71, Supreme Court of India, with contact details – Mob. No. 9970179706; e-mail id – mail@gautamsinghh.com, may be marked with a copy of all communications in future, so that this Board could assist the Hon'ble National Green Tribunal, effectively.

Yours faithfully,

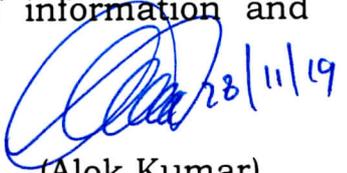
Sd/-

(Alok Kumar)  
Member-Secretary

**Memo no.:** 1532

**Patna, Dated:** 28.11.19

**Copy to:** Mr. Gautam Singh, Advocate, Chamber No. 71, Supreme Court of India, New Delhi for favour of information and necessary action.

  
(Alok Kumar)  
Member-Secretary